



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 23rd September 1936.

No. 4378-A.—Babu Uday Nath Rath, Deputy Magistrate and Deputy Collector in the Jajpur subdivision of the district of Cuttack, is appointed temporarily to hold charge of the Kendrapara subdivision of that district.

Notification no. 3505-A, dated the 31st August 1936, transferring him to the head-

quarters station of the district of Balasore, is cancelled.

A. F. W. DIXON;

Offg. Chief Secretary to Government.

The 23rd September 1936.

No. 4377—La-10-R.—Babu Padma Charan Das, Subdivisional Officer, Nawapara in the district of Sambalpur, is vested with the powers of a Collector under the Land Acquisition Act, 1894 (Act I of 1894), in the Nawapara subdivision of that district.

By order of the Governor,

A. F. W. DIXON;

Offg. Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 13th September 1936.

No. 5005-L.S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L.S.-G., dated the 15th June 1935, hereby appoints the District Panchayat Officer, Ganjam, to be Special Officer under sub-section (1) of section 240 of the said Act to exercise the powers, discharge the duties and perform the functions of the Panchayat Board of Saru until the Board is constituted and of its President until a President is elected by the Board. The appointment will take effect on the 25th September 1936, i.e. the date of publication of the notification in the *Orissa Gazette*.

The 13th September 1936

No. 5007-L. S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L. S.-G., dated the 15th June 1935, hereby appoints the District Panchayat Officer, Ganjam, to be Special Officer under sub-section (1) of section 240 of the said Act to exercise the powers, discharge the duties and perform the functions of the Panchayat Board of Durbandho until the Board is constituted and of its President until a President is elected by the Board. The appointment will take effect on the 25th September 1936, i.e. the date of publication of the notification in the *Orissa Gazette*.

The 13th September 1936.

No. 5009-L. S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L. S.-G., dated the 15th June 1935, hereby appoints the District Panchayat Officer, Ganjam, to be Special Officer under sub-section (1) of section 240 of the said Act to exercise the powers, discharge the duties and perform the functions of the Panchayat Board of Konchudu until the Board is constituted and of its President until a President is elected by the Board. The appointment will take effect on the 25th September 1936, i.e. the date of publication of the notification in the *Orissa Gazette*.

The 13th September 1936.

No. 5011-L.S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L. S.-G., dated the 15th June 1935, hereby appoints the District Panchayat Officer, Ganjam, to be Special Officer under sub-section (1) of section 240 of the said Act to exercise the powers, discharge the duties and perform the functions of the Panchayat Board of Bellagam until the Board is constituted and of its President until a President is elected by the Board. The appointment will take effect on the 25th September 1936, i.e. the date of publication of the notification in the *Orissa Gazette*.

The 13th September 1936,

No. 5013-L.S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L.S.-G., dated the 15th June 1935, hereby appoints the District Panchayat Officer, Ganjam, to be Special Officer under sub-section (1) of section 240 of the said Act to exercise the powers, discharge the duties and perform the functions of the Panchayat Board of Sahapur until the Board is constituted and of its President until a President is elected by the Board. The appointment will take effect on the 25th September 1936, i.e. the date of publication of the notification in the *Orissa Gazette*.

The 13th September 1936.

No. 5015-L.S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L.S.-G., dated the 15th June 1935, hereby appoints the District Panchayat Officer, Ganjam, to be Special Officer under sub-section (1) of section 240 of the said Act to exercise the powers, discharge the duties and perform the functions of the Panchayat Board of Gondola until the Board is constituted and of its President until a president is elected by the Board. The appointment will take effect on the 25th September 1936, i.e. the date of publication of the notification in the *Orissa Gazette*.

The 13th September 1936.

No. 5017-L. S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L. S.-G., dated the 15th June 1935, hereby appoints the District Panchayat Officer, Ganjam, to be Special Officer under sub-section (1) of section 240 of the said Act to exercise the powers, discharge the duties and perform the functions of the Panchayat Board of Bhatakumarada until the Board is constituted and of its President until a President is elected by the Board. The appointment will take effect on the 25th September 1936, i.e. the date of publication of the notification in the *Orissa Gazette*.

The 13th September 1936.

No. 5019-L. S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L. S.-G., dated the 15th June 1935, hereby appoints the District Panchayat Officer, Ganjam, to be Special Officer under sub-section (1) of section 240 of the said Act to exercise the powers, discharge the duties and perform the functions of the Panchayat Board of Lakshmipur until the Board is constituted and of its President until a President is elected by the Board. The appointment will take effect on the 25th September 1936, i.e. the date of publication of the notification in the *Orissa Gazette*.

R. P. WARD,

Offg. Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 21st September 1936.

No. 3832—1E-22/36-Com.—In supersession of the notification embodied in Government Order no. 54, dated the 7th March 1929, of the Government of Madras in the Law (Registration) Department, so far as it applies to the province of Orissa, the Governor is pleased to appoint Sriman Jayamangalo Rath Mahasayo of Berhampur, to be a Registrar of Marriages under section 3 of the Special Marriage Act, 1872 (Act III of 1872), for the districts of Ganjam and Koraput.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CO-OPERATIVE SOCIETIES.

NOTIFICATION.

The 21st September 1936.

No. 3672.—Whereas after the holding of an inquiry under sub-section (1), section 35 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), into the constitution, working and financial condition of the Potal Co-operative Society bearing registration no. 77/Cu. of 18-5-1926 in the district of Cuttack, I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of that Act I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Padmalav Misra, Manager, Cuttack Central Co-operative Bank, Ltd., to be liquidator of the above-named society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. RAY,

Dy. Registrar, Co-operative Societies.

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA.

NOTIFICATIONS.

The 18th September 1936.

No. A-7/167.—On the expiry of his leave Mr. Nagendra Nath Ghosh, Assistant Commissioner of Income-tax, is reposted to the Southern Range, Purulia.

The 18th September 1936.

No. A-7/167 (a).—On being relieved of his duties as officiating Assistant Commissioner of Income-tax, Southern Range, Mr. Devanandan Misra, Income-tax Officer, is reposted to the Monghyr Circle.

E. W. CLARKE,

Commissioner of Income-tax.

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

The 17th September 1936.

No. 4880-E.—Mr. M. N. Bhuyan, B.Sc. (London), Assistant Engineer, is appointed temporarily to be Personal Assistant to the Chief Engineer, Public Works Department,

with effect from the date on which he joins the appointment, vice Mr. W. R. Fleury, I.S.E., transferred.

A. VIPAN,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATIONS.

The 21st/23rd September 1936.

No. 679-Regn.—Babu Kalicharan Pattanai, Sub-Registrar of Soro in the district of Balasore, is appointed to be Sub-Registrar of Gop in the district of Puri.

The 21st/23rd September 1936.

No. 680-Regn.—Babu Krishna Chandra Samantaraya, Sub-Registrar of Gop in the district of Puri, is appointed to be Sub-Registrar of Soro in the district of Balasore.

The 21st/23rd September 1936.

No. 681-Regn.—Babu Chandra Sekhar De, relieving Sub-Registrar is appointed to act as Sub-Registrar of Soro in the district of Balasore from the date he takes over charge till relieved by Babu Krishna Chandra Samantaraya.

P. T. MANSFIELD,

Inspector-General of Registration